

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

C.P.No.68/93 in O.A.No.502/91

Date of Order: 19.1.92

BETWEEN:

T.Mariamma

AND

.. Petitioner/Applicant

- Shri H.M.Vaghly
   The Secretary to Govt. of India,
   Ministry of Communications,
   Dept. of Telecommunications,
   Central Secretariat, New Delhi,
- Shri H.M.Vaghly, The Director General, Telecommunications, New Delhi.
- 3. Sri P.Kameswara Rao, The Chief General Manager, Telephones, A.P.Circle, Hyderabad-1.
- 4. Sri K. Lingaiah,
  The Chief Superintendent,
  Central Telegraph Office,
  Hyderabad.

.. Respondents/Respondents.

Counsel for the Applicant

.. Mr. V. Venkateswara Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

## CORAM :

HON BLE SHRI A.B.GORTHI : MEMBERADMN.)

HON BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by Hon'ble Shri A.B.Gorthi, Member MAdmn.).

We have heard Mr.V.Venkateswara Rao, Learned Counsel for the Comtempt Petitioners in C.P.68/92 arising out of O.A.502/91. In the judgement in the OA a direction was given to the respondents "to absorb the applicants on a regular basis in accordance with a scheme if there is one. If there is no scheme now, they shall prepare a scheme to absorb the PHCPT Attendants". 8 months time was given to prepare the said scheme. The judgement was dated 26.9.91, but the respondents did not finalise any fresh scheme within the period of stipulation.

- As could be seen from our order dt. 15.11.93 the respondents explain that the matter of introduction of a scheme was under active consideration. Consequently additional time was given to them to finalise the scheme.
- dents has now shown us a letter from the Government of India,
  Ministry of Communications, Department of Telecommunications
  dated 12.1.94. It is to the effect that incompliance with
  the judgement of the Tribunal, it was decided to being the
  PHCPTAS Within the scope of the existing scheme (grant of
  temporary status and regularisation) of the department
  of Telecommunications 1989. Under the said scheme a casual
  labour after serving as such for a specified period would be
  conferred temporary status which would entail certain financial
  and other benefits. The scheme also refers to the subsequent
  regularisation of such casual labourers.

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1.1 Sri. H.M.Vaghly, Secretary to Govt. of India, Ministry of Communications, Department of Telecommunications, Central Secretariat, New Delhi.

2. Shri. H.M.Vaghly, Director General, Telecommunications,

3. Sri. P.Kameswara Rao, Chief General Manager, Telephones, A.P.Circle, Hyderabad-1.

4. Sri. K.Lingaiah, Chief Superintendent, Central Telegraph

..... 5. One copy to Sri. IV. Venkateswara Rao, advocate, CAT, Hyd.

. . . 6. One copy to Sri. N.R. Devaraj, Sr. CGSC, GAT, Hyd.

7. One copy to Library, CAT, Hyd.

8. One spare copy.

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- 4. Mr.V.Venkateswara Rao contends that the respondents did not truly comply with our judgement by not introducing a fresh scheme for the regularisation/absorption of the PHCPTAs of the Telephone Department. He further asserts that it would not be proper for the respondents to bring the PHCPTAs within the scope of the scheme governing the grant of temporary stafus/regularisation to casual labourers. He further states that even in the manner of the introduction of the scheme the respondents did not act fairly in that, there is no provision to give the benefit of the existing scheme to the PHCPTAs with retrospective effect, i.e. the date of their initial engagement.
- The various contentions raised by Mr.V.Venkateswere Reo could more appropriately form part of a fresh OA, of
  the Comtempt petitioners fully aggrieved by the contends
  of the newly existed scheme. So far as the CP is concerned
  we are satisfied that the respondents while bringing the
  PHCPTAS within the scope of the already existing scheme for
  casual labourers have sufficiently complied with the judgement
  in O.A.502/91.
- 6. The Comtempt Petition is therefore dismissed without any order as to costs.

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

(A.B.GORTHA)
Member (Admn.)

Dated: 19th January, 1994

(Dictated in Open Court)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

THE HON BLE MR.JUSTICE V.NEELADRI RAO VICE-CHAIRMAN

AND

THE HON'BLL MR.A.B.GORTHI

:MEMBER(A)

THE HON'BLE MR.T.GHANDRASEKHAR REDDY MEMBER(J)

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 19-11/-1994

OPPER/JUDGMENT:

M.A/R.A/C.A.No. 6893,

O.A.No.

502/91

Admitted and Interim directions iss\ed.

Allow&d.

Disposed of with directions.

Dalissed.

Dismissed as withdrawn.

Dismassed for default.

Rejected/Ordered.

No order as to costs.

Contral Administrative Tribunal

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HYDERABAD BENCH

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